

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/103/2012

Date : 11.11.2012

The following officers are appointed / posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S. No.	Name of officer with present post SARVA SHRI / MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
1.	BRAJENDRA RAWAT CJ(JD)-JM, AJMER DISTRICT	CJ(JD)-JM (EAST), AJMER
2.	AJEEJ KHAN ACJM (RENT TRIBUNAL), AJMER	SPL.JM (NI ACT CASES) COURT,AJMER
3.	AMIT KUMAR ACJ(JD)-JM NO.4, ALWAR	ACJ(JD)-JM NO.1, ALWAR
4.	HARI NARAIN SARASWAT CJM, BANSWARA	CJ(JD)-JM, GHATOL (BANSWARA)
5.	LATA GAUR ACJM, GULABPURA (BHILWARA)	CJ(JD)-JM, ASIND (BHILWARA)
6.	ARCHANA MISHRA ACJ(SD)-ACJM NO.2, BIKANER	ACJ(JD)-JM NO.1, BIKANER
7.	SUNIL KUMAR BISNOI NYAYADHIKARI, GRAM NYAYALAYA, BIKANER	CJ(JD)-JM, LOONKARANSAR (BIKANER)
8.	RAJ KUMAR SHARMA ACMM(ECO.OFF.), JAIPUR METROPOLITAN	ACJ(JD)-MM NO.20, JAIPUR METROPOLITAN-
9.	MUKESH SRIVASTAVA CJM, JAIPUR DISTRICT	ACJ(JD)-JM NO.3, JAIPUR DISTRICT
10.	MADHU SUDAN SHARMA ACJM, KHETRI	CJ(JD)-JM, KHETRI (JHUNJHUNU)
11.	VIKRAM SINGH BHATI CJ(JD)-JM, CHIRAWA	CJ(JD)-JM, PILANI (JHUNJHUNU)
12.	CHANDRA KALA JAIN CJM, JODHPUR DISTRICT	CJ(JD)-JM, BALESAR (JODHPUR DISTRICT)
13.	MOHD. ASIF ANSARI ACJ(JD)-JM, KARALI	CJ(JD)-JM, KARALI-
14.	NARESH SINGH CJ(JD)-JM, MAKRANA	CJ(JD)-JM, KUCHAMANCITY (MERTA)
15.	POORAN SINGH CJ(JD)-JM, NAWA	CJ(JD)-JM, DEGANA (MERTA)
16.	GRISHMA SHARMA ACJ(JD)-JM NO.2, SIKAR	CJ(JD)-JM, SIKAR

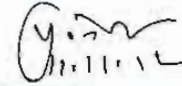
NOTE :-

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.

 (CTD)

3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



REGISTRAR GENERAL

No.Estt.b2(v)1/2012/17880

Date : 11.11.2012

Copy forwarded to the following for information and necessary action:-

1. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
2. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
3. The Secretary to the Government of Rajasthan, Department of General Administration (Gr.2), Jaipur.
4. The Secretary, Lokayukta, Sachivalaya, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Registrar (Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.), Rajasthan High Court, Jodhpur.
7. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/Bench, Jaipur.
8. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
9. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
10. The Director, Rajasthan State Judicial Academy, Jodhpur.
11. All the District & Sessions Judges.
12. Concerned Officers/Courts/Treasury Officers.
13. P.S. to All Hon'ble Judges at Jodhpur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur.

Personal File/
Conf./Accounts/General/
Sub.Court/Statistics/
RJS Leave/Jr.Actt./Building Cell.



REGISTRAR GENERAL